## Schemes for providing pure drinking water in rural areas

†2178. SHRI OM PRAKASH MATHUR: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the schemes being run by Government to provide pure drinking water in the rural areas;
  - (b) the schemes particularly benefiting Rajasthan; and
- (c) the amount allocated to Rajasthan under this head during the last three years and the extent thereof utilised by the State?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) The Government of India administers through the States the centrally sponsored scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States, including Rajasthan, to supplement their efforts to provide adequate and potable drinking water to the rural areas. It also administers Jalmani scheme through the States for providing safe drinking water by installation of standalone water purification units in rural schools.

(c) The amounts allocated to Rajasthan under NRDWP and Jalmani during the last three years and utilized by the State are given below:—

(Rupees in crore)

Year	NRDWP (including DDP)		Jalmani	
	Allocation	Expenditure	Allocation	Expenditure
2008-09	970.13	967.95	6.89	0.00
2009-10	1036.46	671.30*	0.00	0.00
2010-11	1165.44	852.82*	0.00	0.04*

<sup>\*</sup>As per Integrated Management Information System data.

## Illegal construction of IT parks in Mumbai

2179. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that Indiabulls Real Estate Company has started construction work on its Information Technology (IT) Parks in Mahim and Lower Parel in Mumbai violating the green environment laws;
  - (b) if so, the details of violations by Indiabulls so far;

<sup>†</sup>Original notice of the question was received in Hindi.

- (c) whether Indiabulls has also ignored the warning of Maharashtra Pollution Control Board (MPCB) for illegal construction activities; and
  - (d) if so, the action taken or propose to be taken against the builders?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) According to the information received from the Maharashtra Pollution Control Board (MPCB), the Indiabulls Real Estate Private Limited had started construction work of IT Park in Mahim and Lower Parel areas in Mumbai without obtaining prior environmental clearance. The MPCB, therefore, had issued stop work notice to these projects in June, 2011.

(c) and (d) The construction work at both the projects in Mahim and Lower Parel, as referred in parts (a) and (b) of the question above, is stopped.

## Assistance under CAMPA by Andhra Pradesh

- 2180. SHRI NANDI YELLAIAH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the status of the request of the State Government of Andhra Pradesh (AP) to the Ministry for approval of the proposals for release of ` 554.58 crores from Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
  - (b) the reasons for delay in giving approval; and
- (c) by when these proposals are likely to be accorded approval, and the areas in the State identified for afforestation with CAMPA funds?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Government of Andhra Pradesh has reported that no proposal for release of Rs. 554.58 crores from the CAMPA has been forwarded to the Ministry of Environment and Forests.

(b) and (c) Do not arise.

## Hybridization of Indian onions

2181. SHRIMATI GUNDU SUDHARANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that Monsanto has applied to the National Biodiversity Authority (NBA) to use two varieties of Indian onions for potential hybridization;
- (b) if so, when the application for processing has been submitted and when the clearance has been given by the NBA;
- (c) whether any consultations have been held with the Genetic Engineering Approval Committee in this regard; and
  - (d) if so, the details thereof?